

Utilisation of Bauxite Deposits in Bihar

1564. **SHRI YOGESHWAR PRASAD** : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether in order to utilise the huge deposits of bauxite available in Bihar, a proposal to set up an aluminium factory at Palamu near Chandih was under consideration of Government;

(b) whether the proposed aluminium factory for Palamu is now being set up in some other State;

(c) if answers to (a) and (b) be in affirmative, the reasons for dropping the proposal of aluminium factory in Bihar and setting it up in some other State;

(d) whether bauxite, an asset of Bihar will not be utilised in aluminium factory to be set up outside the State; and

(e) if so, the measures to utilise bauxite for the advancement and increase in revenues of Bihar?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) to (e). The Bihar State Industrial Development Corporation had in 1974 applied for a Letter of Intent for setting up an aluminium project at Latehar in Bihar. The application was not approved by the Central Government as the Corporation had not furnished full information regarding availability of Bauxite and Power for the project. The Government of Bihar was informed that should the Corporation come up with a concrete proposal, it would be considered on merits. No such proposal has so far been received either from the Corporation or from any other agency in any other State. At present Indian Aluminium Company and Hindustan Aluminium Corporation are getting part of their requirement of Bauxite from Palamu-Ranchi Area of Bihar.

Income Tax Officials staying for more than prescribed period at Agra

1565. **SHRI KESHAWRAO PARDHI** : Will the Minister of FINANCE be pleased to state :

(a) the number of Inspecting Assistant Commissioners and Income Tax Officers, Group-A in the Income Tax Department at Agra who have remained at that station beyond the prescribed period of maximum stay at a station;

(b) the time by which their transfer was due in each case; and

(c) the reasons for non-compliance of Government orders in this behalf?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) None of the Assistant Commissioners of Income-tax and Income-tax Officers, Group-A have remained at Agra in violation of the guidelines governing the transfers.

(b) and (c). Does not arise.

Acute Shortage of Coins of Rs. 2 and One Rupee

1566. **SHRI INDRAJIT GUPTA** : Will the Minister of FINANCE be pleased to state :

(a) the reasons why no urgent steps are being taken to meet the continuing acute shortage of both notes and coins of Rs. 2 and Re. 1 denominations;

(b) whether the issue of Re. 1 notes declined from 99 million in 1979 to 27 million in 1984, without the gap being filled by additional issue of coins; and

(c) whether this has led to continuing circulation of huge quantities of soiled notes?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) In the context of reported shortage of both notes and coins, Government have taken

several steps to ease the supply position. The steps taken so far are reflected in the increased production of rupee one and rupee two coins and notes :

Production	(Million Pieces)	
	1983-84	1984-85 (11 months only)
Re. 1 Notes	206.31	434.65
Rs. 2 Notes	936.17	1,336.29
Re. 1 Coins	186.4225	236.8710
Rs. 2 Coins	97.7200	—Nil—*

*In view of public complaints of difficulty in distinguishing easily between Re. 1 Coin and Rs. 2 coin, a new design of Rs. 2 coin is being processed. As such, production of Rs. 2 coins with existing design has been temporarily suspended.

(b) The actual circulation of one rupee notes and coins increased from 3,193 million pieces in 1978-79 to 3,599 million pieces in 1984-85 (upto December, 1984).

(c) As the supply of one rupee notes and coins, in the recent past has fallen short of the replacement needs of soiled one rupee notes in circulation, it is possible that some soiled but re-issuable notes are continued in circulation.

Trading in Skeletons and Skulls

1567. SHRI SANAT KUMAR MANDAL :

SHRI K. PRADHANI :

Will the Minister of COMMERCE AND SUPPLY be pleased to state:

(a) whether his attention has been drawn to the news-item captioned "The Other Brain Drain" appeared in the 'Statesman', New Delhi of 12 March, 1985;

(b) if so, whether Government have looked into the matter as to how this trading in human skeletons came into existence;

(c) the checks exercised by the Customs and other connected authorities over the export of the human skeletons; and

(d) the action Government propose to take to check such gruesome trading in human skeletons or skulls ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA) :
(a) Yes, Sir.

(b) The export of human skeletons was allowed only for medical and biological purposes.

(c) Export of Human Skeletons and parts thereof are allowed by the Port Licencing Authorities on production of certificates from (i) Police Authorities not below the rank of the Officer-in-Charge of the Police Station concerned regarding the source of procurement which should also indicate the quantity by weight or by number. (ii) The foreign buyer that human skeletons are required for biological and medical purposes only.

(d) State Governments concerned have already been advised to ensure